#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-560039.

Dated:

15 OCT 1993

APPLICATION NO(S)

817 of 1993.

APPLICANTS: C.G. Chakrapani Rao

RESPONDENTS: The Chief Engineer, Madras Zone, Island Grounds, & Others.

TO.

- Sri.M.Madhusudan, Advocate, No. 844, Upstairs, 17th-G-Main, 1. Fifth Block, Rajajinagar, Bangalore-560 010.
- The Chief Engineer, Southern Command Headquarters, 2. Engineers Branch, Pune-411001.
- The Chief Engineer, Madres Zone, Island Grounds, 3. Madras-600009.
- The Commander Works Engineers (Army), 101, Dickenson Road, Bangalore-42.

Forwarding of copies of the Order passed by Subject:the Central Administrative Tribunal, Bangalore,

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on BB Seventh October, 1993.

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE SEVENTH DAY OF OCTOBER 1993

#### Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

### APPLICATION NO.817/93

C.G. Chakrapani Rao, S/o late C.H. Gopalakrishna Rao, Aged about 54 years, Upper Division Clerk, O/o Commander Works Engineers, [Army], No.101, Dickenson Road, Bangalore - 560 042.

... Applicant

[Shri M. Madhusudan ... Advocate]

V.

- 1. The Chief Engineer, Madras Zone, Island Grounds, Madras-600 009.
- The Chief Engineer, Southern Command, Pune-411 001.
- 3. The Union of India, rep. by its Secretary, Sena Bhavan, Raksha Manthralaya, Ministry of Defence, New Delhi.
- Commander Works Engineers, [Army], 101 Dickenson Road, Bangalore-42.

... Respondents

This application having come up for admission before this Tribunal today, Hon'ble Member [A], made the following:

#### ORDER

The applicant has prayed for cancellation of the order transferring him from Bangalore to Kutch. We have heard the learned counsel for the applicant and we admit the application and dispose off the same finally.

2. In a similar case we had made an order in O.A. No.523/93 disposed off on 28.7.1993 where we had directed that the respondents should regulate such cases in terms of the new policy to be formulated by the department and that if under the new policy also the officials are liable to be transferred it cannot be helped. We also notice that there is a further communication dated 7.9.1993 which contained some instructions for issuing transfer orders of Group C and D employees as at Annexure D to the application.

We direct that the department should regulate the applicants case keeping in view the instructions contained in letter dated 7.9.1993 referred to supra. No costs.

MEMBER [A] VICE-CHAIRMAN

bsv

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SECTION OFFICER TRIBUNAL
ADMINISTRATIVE TRIBUNAL
ADMINISTRATIVE BENCH
BROWGALORE

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 18 FEB 1994

APPLICATION NO(s) 817/93.

APPLICANTS:

RESPONDENTS:

C. G. Charcapani. Reo

The Cheb Engener Madra Zone

1. Sré. M. Made Seedan, Adwealt, 844.

upstairs 17th G. Main 5th Block.

Rajogi Nægar Baugalore 10.

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SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on  $\frac{\pi}{2.94}$ 

Copies and

DEPUTY REGISTRAR JUDICIAL BRANCHES.

gm\*

# In the Central Administrative Tribunal Bangalore Bench

Applicant: Cq. Chatrapani Rao. Bangalore
Respondent Chiez Engineer Machas Zone,
Application No.... 817

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		PKS(VC)/VR(MA) 07.02.1994
		Orders on G.A.No.817/93
		⊌e have heard both sides and taking
		note of the grievance made by shri M.V.Rao
		the standing counsel appearing for the
	*	applicants herein stating that without
		notice, we disposed off application No.817/93
		affecting an order passed by the department
		in transferring the applicant in the 0.A,
		ordering the same to be put in cold storage
		for some time, he therefore, submits that
		the order disposing off application No.817 \$93
		at the admission stage be recalled and the
		matter be heard again. Though, we think
		this is a futile exercise, we however recall
		our order dated 7.10.1993 made in 0.A.
		No.817/93 and now make an order after having
. [	NISTRA	heard both sides want that following our
	ADMINISTRATILE	decision in 0.A.No.523/93 disposed off on
	ENTRAL	28.7.1993, we issue the following directions:
	ES ( SES	The department should regulate the

applicant's case keeping in view the instructions contained in letter dated 7.9.1993 referred to in O.A.No.523/93.

With this observation, this application stands disposed off finally. No costs.

TRUE COPY

BANGALORS